

(b) the details of the number of vacancies in clerical and office Assistant posts, District Courts-wise and High Courts-wise; and

(c) whether these vacancies have led to a large stagnation of cases in many Courts, if so, the steps taken by Government to rectify the same?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) and (b) Information relating to vacancies in non-judicial staff in High Courts and subordinate judiciary is Centrally not maintained as the matter comes under the purview of the High Courts and State Governments.

(c) Disposal of pending cases in courts is within the domain of judiciary. The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, *inter alia*, involves better infrastructure for courts including computerisation, increase in strength of judicial officers/judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

Doing away with notary system

257. DR. PRADEEP KUMAR BALMUCHU:

SHRI T. G. VENKATESH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has received any recommendation from any quarters to do away with the system of Notary as it is no longer important to follow in the present scenario, if so, the details thereof; and

(b) the stand of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) No such recommendation has been received in this Department till date.

(b) Question does not arise.

E-Services for petitioners

258. SHRI TIRUCHI SIVA: Will the Minister of LAW AND JUSTICE be pleased to state whether Government has introduced or proposes to introduce e-services for petitioners to avail certain legal services, if so, the details thereof?"

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): No, Sir. Legal services are not availed under the eCourts Mission Mode Project by the petitioners. Only electronic facilities for speedier and less costly processes are provisioned.